

108

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.NO. 372/94 (Extention of time)
in O.A.760/90.

Date of Order: 17-6-94.

Between:

1. The Union of India, rep. by
Secretary to Govt. Min. of Defence,
South Block, New Delhi.
2. Engineer-in-Chief, Army Head Quarters,
Kashmir House, DHQ PO, New Delhi-11.
3. Chief Engineer, Southern Command, Pune-411 001.
4. Chief Engineer(P) Factory
Parade Grounds, Secunderabad-3.

.. Applicants/Respondents
and

Lanka Rama Mohana Sastry.

.. Respondent/Applicant

For the Applicants: Mr.N.v.Ramana, Addl.CGSC.

For the Respondent: Mr.N.Ramamohan Rao, Advocate.

CORAM:

THE HON'BLE MR.JUSTICE v.NEELADRI RAO : VICE CHAIRMAN
AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

This is an application filed by the Respondents in the OA praying for extension of time till 30-6-94 for implementing the judgment in the above OA. Heard both the learned counsels. Time is granted as prayed for. M.A. is accordingly allowed.

Prakash Rao
Deputy Registrar(J)CC

To

1. The Secretary to Govt. Ministry of Defence,
Union of India, South Block, New Delhi.
2. The Engineer-in-Chief, Army Head Quarters,
Kashmir House, DHQ PO, New Delhi-11.
3. The Chief Engineer, Southern Command, Pune-1.
4. The Chief Engineer, (P) Factory Parade Grounds,
Secunderabad-3.
5. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Mr.N.Ramamohan Rao, Advocate, CAT.Hyd.
7. One spare copy.

pvm

*Mr. S. Rao
20/6/94*